

[श्री जगदेव सिंह सिद्धान्ती]

रहते हैं क्या वे यह साहस करेंगे कि अपने-अपने भवनों के अन्दर निराश्रित लोगों के लिए कुछ आश्रय देने का प्रबन्ध करें ?

Shri Jaipal Singh (Ranchi West): From the answers in the statement it is obvious that the Bharat Sevak Samaj has been, though not a complete failure, very ineffective and if so, why does the Government not enlist the service of any other agency?

Shri Mehr Chand Khanna: I am sorry if I have created that impression in the mind of the hon. Member. Bharat Sevak Samaj is doing very good work and there is no cause for any complaint.

श्री प्रकाशवीर शास्त्री (बिजनौर) : आज के समाचारपत्रों में यह है कि आवास और निर्माण मंत्री स्वयं एक दिन रात्रि को उन सभी की दुर्दशा देखने के लिये गये थे जो सड़कों पर पड़े थे। मेरा अनुमान है कि उनको देखने के बाद उनके हृदय में दया भी अवश्य उत्पन्न हुई होगी। मैं उनसे यह पूछना चाहता हूँ कि उन सारे परिस्थितियों को ध्यान में रखते हुए भारत सेवक समाज और गवर्नमेंट के अतिरिक्त भी जो कुछ बालेंटरी ऑर्गेनाइजेशन हैं इस प्रकार की दिल्ली में, क्या उन्होंने उन से भी कुछ सम्पर्क किया है कि इसके समाधान में वे भी कुछ सहायक हो सकती हैं ?

श्री मेहर चन्द खन्ना : जहाँ तक बालेंटरी ऑर्गेनाइजेशन का सम्बन्ध है, भारत सेवक समाज ता काम कर रही है। कार्पोरेशन भी काम कर रही है। अगर कोई और बालेंटरी ऑर्गेनाइजेशन इस मामले में दिलचस्पी लेना चाहती है तो मुझे वह लिखे मैं देखने के लिए तैयार हूँ।

Shrimati Lakshmikanthamma: Sir, on a point of clarification. Because of the human lives, I want to ask whether

Government will issue instructions to see that people are not driven from public places.

Mr. Speaker: I cannot allow any more questions. There is another calling attention notice about the Delhi Milk Supply and it will be taken up at 5 O'clock. (Interruptions.) There is no half an hour discussion. Now, papers to be laid on the Table.

12.27 hrs.

PAPERS LAID ON THE TABLE

WAGE BOARD FOR ENGINEERING INDUSTRIES EXCLUDING STEEL PLANTS

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya) on behalf of Shri D. Sanjivayya: I beg to lay on the Table a copy of Government Resolution No. WB-4(3)/64 dated the 12th December, 1964, regarding setting up of Wage Board for the Engineering Industries excluding the Steel Plants. [Placed in Library, See No. LT-3632/64].

ANNUAL REPORTS AND AUDITED ACCOUNTS ETC. OF FERTILISER CORPORATION OF INDIA, AND THE INDIAN DRUGS AND PHARMACEUTICALS LTD., NEW DELHI

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): I beg to lay on the Table a copy each of the following papers:—

(i) (a) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above

Company. [Placed in Library,
see No. LT-3633/64].

Lok Sabha in regard to the said
Bill."

(ii) (a) Annual Report of the Indian
Drugs and Pharmaceuticals
Limited, New Delhi, for the year
1963-64, along with the Audited
Accounts and the comments of
the Comptroller and Auditor
General thereon, under sub-
section (1) of section 619A of
the Companies Act, 1956.

(b) Review by the Government on
the working of the above
Company.

[Placed in Library, see No.
LT- 3634/64].

NOTIFICATION UNDER DISPLACED PERSONS
(COMPENSATION AND REHABILITATION)
ACT

**The Deputy Minister in the Ministry
of Rehabilitation (Dr. M. M. Das):** I
beg to lay on the Table a copy of
the Displaced Persons (Compensation
and Rehabilitation) Third Amend-
ment Rules, 1964, published in Noti-
fication No. G.S.R. 1679 dated the 28th
November, 1964, under sub-section (3)
of section 40 of the Displaced Persons
(Compensation and Rehabilitation)
Act, 1954. [Placed in Library, see
No. LT-3635/64].

12.28 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the
following message received from the
Secretary of Rajya Sabha:—

"In accordance with the provi-
sions of sub-rule (6) of rule 186
of the Rules of Procedure and
Conduct of Business in the Rajya
Sabha, I am directed to return
herewith the Wealth-tax (Amend-
ment) Bill, 1964, which was passed
by the Lok Sabha at its sitting
held on the 2nd December, 1964,
and transmitted to the Rajya
Sabha for its recommendations
and to state that this House has no
recommendations to make to the

12.28½ hrs.

COMMITTEE ON PRIVATE MEM-
BERS' BILLS AND RESOLUTIONS

FIFTY-FOURTH REPORT

**Shri Krishnamoorthy Rao (Shi-
moga):** I beg to present the Fifty-
fourth Report of the Committee on
Private Members' Bills and Resolu-
tions.

12.28-34 hrs.

PETITION RE: EXTENSION OF
MAHARASHTRA LAND LAWS ETC.
TO NAGAR HAVELI

Shri Nambiar (Tiruchirapalli): I
beg to present a petition signed by
Shri Bhadalya Navasha Gond and
others regarding extension of land
legislation and other measures in
Maharashtra to Nagar Haveli region.

12.29 hrs.

STATEMENT RE: ACTION TAKEN
ON POINTS MADE BY MEMBERS
DURING DISCUSSION ON RAIL-
WAY BUDGET

**The Minister of Railways (Shri
S. K. Patil):** In the course of the dis-
cussions on the last Railway Budget, a
number of constructive suggestions
relating to the working of the Rail-
ways were made by Hon'ble Members.
Copies of the debates in this House
as well as the other House were subse-
quently sent by the Railway Board to
the various Railway Administrations
for scrutiny, with instructions that
suitable action should be taken
wherever required. In fact, some
Hon'ble Members might have noticed
for themselves the concrete action
which has been, or is being taken, by
Railway Administrations in respect of
some of their suggestions.

The Railway Minister had at that
time promised to arrange to send